

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION No. 33 OF 2016 (SZ)

IN THE MATTER OF:

Vakkanti Koteswar Rao

....

Applicant(s)

Versus

Ministry of Environment Forest
& Climate Change, Government of India,
New Delhi & 7 Others

....

Respondent(s)

JOINT COMMITTEE REPORT

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Place: Hyderabad

Date: 18-03-2021.

REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, CHENNAI IN ORIGINAL APPLICATION NO.33 OF 2016 SZ) FILED BY SHRI VAKKANTI KOTESHWAR RAO Vs UNION OF INDIA MOEF&CC AND ORS.

It is to submit that Sri Vakkanti Koteswara Rao, H.No.2-8, Komatikunta (V) Nereducherla (M), Nalgonda District (now Suryapet District) has filed an Application before the Hon'ble National Green Tribunal, Southern Zone, Chennai (Original Application No. 33 of 2016) against M/s. Deccan Cements Ltd (8th Respondent). As per the Hon'ble NGT orders, a joint committee was constituted and the joint committee has submitted report to the Hon'ble NGT.

The Hon'ble NGT has passed orders dated 11.01.2021 and directed the joint committee to consider the objections submitted by the Applicant on the joint committee report and directed to submit further report.

In this regard, the joint committee has submitted the report to Hon'ble NGT and the Hon'ble NGT has heard the matter and passed orders on 22.02.2021 directing the Joint committee to submit further report on certain issues on or before 22.03.2021.

In this regard, the para wise reply to the clarifications sought by the Hon'ble NGT is submitted as below.

Para-1 of Hon'ble NGT Order Dated.22.02.2021:-

Reply: No Remarks.

Para-2 of Hon'ble NGT Order Dated.22.02.2021:-

Reply: No Remarks.

Para-3 of Hon'ble NGT Order Dated.22.02.2021:-

Reply: No Remarks.

Para-4 of Hon'ble NGT Order Dated.22.02.2021:-

Reply: No Remarks.

Para-5 of Hon'ble NGT Order Dated.22.02.2021:-

Reply: No Remarks.

Para-6 of Hon'ble NGT Order Dated.22.02.2021:-

Reply: No Remarks.

Para-7 of Hon'ble NGT Order Dated.22.02.2021:- The report filed by the Joint Committee recently also does not show the status of the mining closure measures taken in respect of Mine-I directed to be complied by the 8th respondent. They also have not mentioned as to whether any excess mining has been done in the encroached area and what is the action taken by them for realization royalty of excess mining and penalty thereof, except stating that they are taking steps for regularization of the same. What are all the steps taken by them in respect of encroachment into the forest area was also not made clear in the report. They also have not given the details regarding the compensatory Afforestation land of 73.93 Ha., which is said to have been mutated in the name of Forest Department and what is the stage of the mutation and steps taken by them for that purpose.

Reply: it is humbly submitted that, the 8th respondent i.e. M/s Deccan Cements Limited is served a notice by District Forest Officer, Suryapet vide Rc.No.789/2020/S4, Dt.24.01.2019 to develop green cover and progressive back filling of Mine -I (**Annexure-I**). The 8th respondent has taken up back filling of Mine -I accordingly (**Annexure-II**).

It is submitted that the Project proponent has obtained the deemed renewal of Mining Lease for ML-2 for a period that is co-terminus with the period of mining lease granted under Mines and Minerals (Development & Regulation) Act 1957 up to 08.02.2050 (copy of MoEF F.No.11-51/2015-FC, dated 01.04.2015--**Annexure-III**). Hence, the issue of back filling of ML-2 doesn't arise now.

Further, it is submitted that the project proponent has not done mining in the encroached area which extends to 8.02 Ha inside the Reserved Forest land i.e., no part of Forest land is encroached by the user agency for the purpose of mining. The project proponent has limited his mining activity within the area diverted for mining. Further it is submitted that, the Divisional Forest Officer, Nalgonda vide letter dated 19.04.2010 has stated that the newly proposed mining area (ML-3) is located in southern boundary of Reserve Forest (**Annexure-IV**). Hence, the project proponent has mistaken it as boundary line of Reserve Forest and erected certain structures like sheds in that encroached area. This was noticed & confirmed during the joint survey. Accordingly, the user agency is served a show cause notice dated 01.07.2020 for encroachment in Reserve Forest land (**Annexure-V**). The user agency has admitted the mistake and prayed before the competent authority to give an opportunity to rectify the mistake. Hence, the competent authority has given an opportunity

to the proponent M/s Deccan Cement Limited to apply for diversion of above said encroached land of 8.02 Ha. Accordingly, the project proponent has applied for diversion/regularization of 8.07 Ha for the alleged encroachment in to reserve forest.

It is submitted that, the details of compensatory land to an extent of 73.93 Ha is already handed over to the Forest Department by user agency. The compensatory land is handed over at two places. The land is mutated by Revenue Authorities in the name of Forest Department (Annexure-VI & VII) Notification proposals for these lands are currently under progress by the Forest Department and will be completed in 6 months time.

Para-8 of Hon'ble NGT Order Dated.22.02.2021:- According to the applicant, as per the details produced along with the joint committee report, the extent of the land for Compensatory Afforestation did not tally with the actual extent expected to be transferred under the Compensatory Afforestation Scheme.

Reply: It is submitted that the compensatory forest land to an extent of 73.93 ha of forest land diverted for mining is handed over to the Forest Department in the following two places.

1. An area of 43.909 Ha (Ac.108.50cents) in Sy.no. 540 of Pedaveedu village adjacent to Reserve Forest block Gurrambodu of Suryapet District (erstwhile Nalgonda District) (Annexure-VI).
2. An area of 30.04 Ha (Ac.74.20cents) in Sy.Nos.231,232, 233,235,236, 237,240,241 and 242 of Nambapuram village of P.A.Pally Mandal of Nalgonda District (Annexure-VII).

Hence, the applicant's allegation of non - transfer of equivalent amount of CA land is incorrect.

Submitted.


District Forest
Officer,
Suryapet
District Forest Officer
SURYAPET.


Environmental
Scientist,
TSPCB,BO,
Hyderabad
Environmental Scientist
Central Laboratory
Telangana State Pollution Control Board,
Sanathnagar, Hyderabad.


Asst. Director, Mines
& Geology, Suryapet
Asst. Director of Mines and Geology
SURYAPET


Dist. Collector,
Suryapet
DISTRICT COLLECTOR
SURYAPET



(4)

GOVERNMENT OF TELANGANA ANNEXURE-I
FOREST DEPARTMENT

Rc.No.3242/2017/S1,
Dt.24.01.2019

O/o District Forest Officer,
Suryapet.

Sri. G. Mukund Reddy, Dy.C.F.,
District Forest Officer.

NOTICE

Sub : TSFD - FCA - Diversion of 73.93 Ha of forest land in Compt.No.27, Saiduinama RF, Nalgonda District in favour of M/s Deccan Cements Ltd., - Communication of Monitoring report of Dy.CF (Central) - Action Taken report called for - Notice - issued - Reg.

Ref : PCCF, TS, Hyderabad Rc.No.10981/2002/FCA-5, Dt.01.04.2017.

Attention of the Forest Range Officer, Huzurnagar and Deccan Cements Ltd., is invited to the subject and reference cited above, where in as per the monitoring report of the Deputy Conservator of Forests (Central) (Copy enclosed), the following recommendations are made:

1. As per mine closure plan by 2020, 63 Ha have to be left as water body and 10Ha have to be planted up. It was observed that pongamia has been planted however the growth is not satisfactory.
2. A large area of 63 Ha has been left as water body, however no proper sloping has been done in this area as per the approved mining plan. Moreover the plantation said to be done with borrowed black cotton soil is also not in good condition. Hence the water may be converted to a pisci-culture pond and the plantation may be completed with improved techniques.
3. The CA lands proposed in two location i.e., 43.909 Ha in Gurrambodu (V) of Mattampalli (M) & 30.04 Ha in Nambapuram (V) of PA pally mandal. However the CA lands are yet to be declared as PF/RF by the Government.

In view of the it is hereby issued instructions to the UA i.e., M/s Deccan Cements Ltd., to take up works as recommended by the Deputy Conservator of Forests (Central) at the earliest and report the compliance to this office for onward submission.


District Forest Officer,
Suryapet.

To,
M/s Deccan Cements Limited.,
Bhavanipuram, Janpahad (M), Suryappet District. 508218.

Copy to the Forest Range Officer, Huzurnagar with instructions to submit the Notification proposals for the CA land in Gurrambodu (V) of Mattampalli (M) handed over by M/s DCL.

"Attested"

District Forest Officer
SURYAPET.

DIS

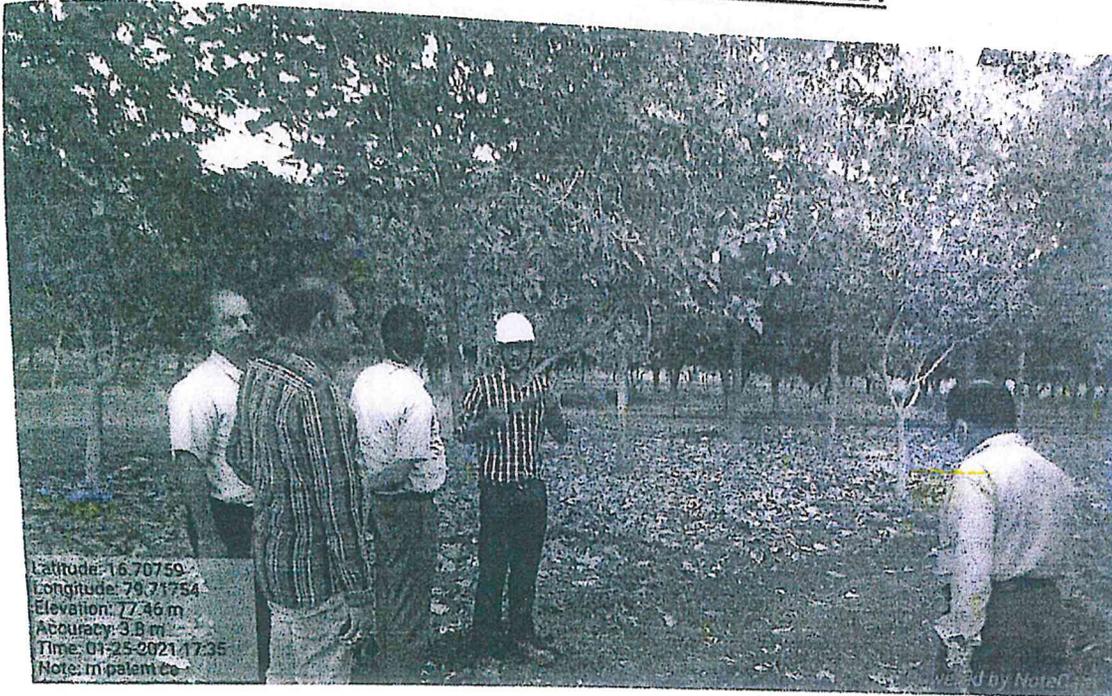
5

12

ANNEXURE-II

45

GREN BELT OF M/S DECCAN CEMENTS LIMITED.



PLANTATION WITH DRIP IRRIGATION BY M/S DECCAN CEMENTS LIMITED.



- "Attested"
Suredh

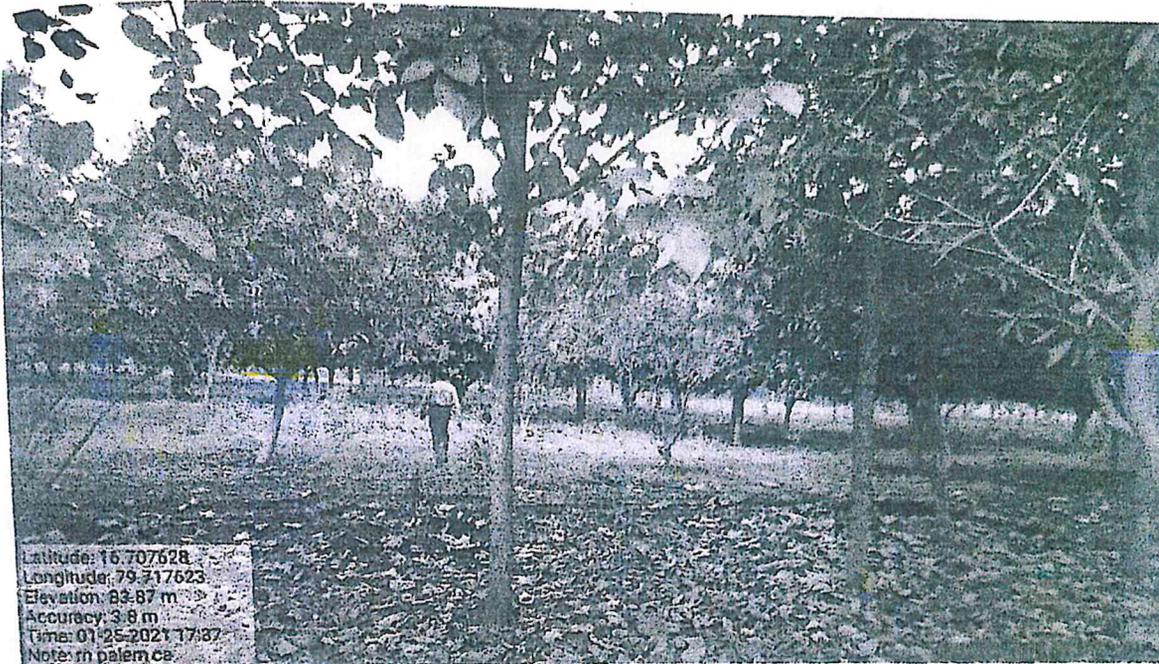
District Forest Officer
SURYAPET.

6

18

46

PLANTATION BY M/S DECCAN CEMENTS LIMITED.



WATER BODY IN MINING LEASE -1 OF M/S DECCAN CEMENTS LIMITED.



"Attested"
[Signature]

District Forest Officer
SURYAPET.

7

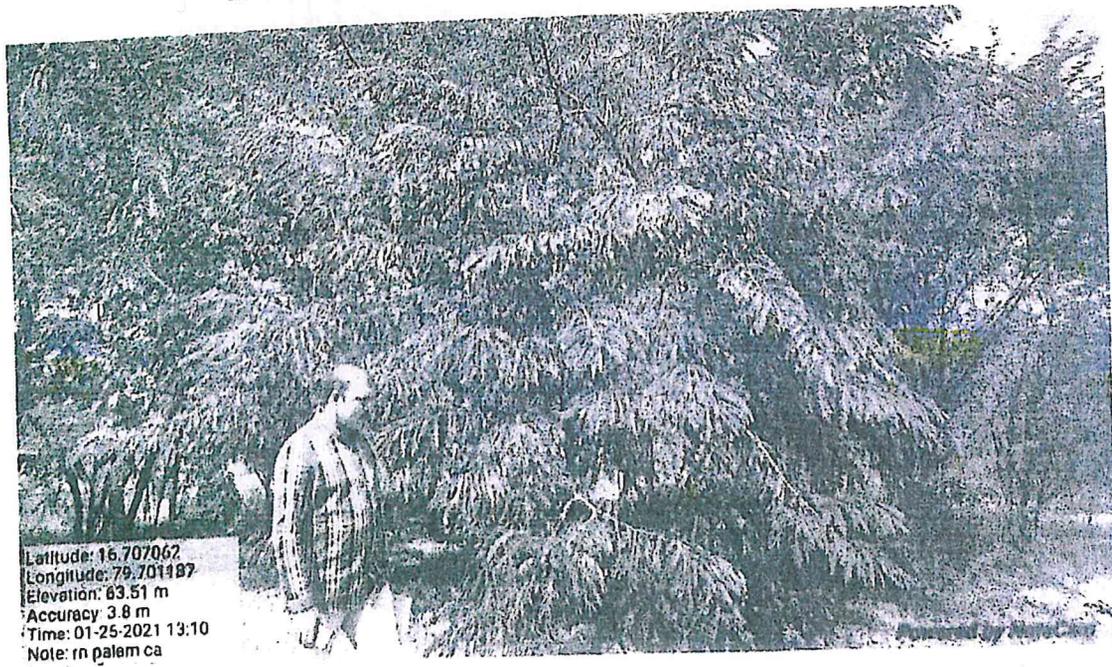
19

47

PARTLY FILLED ML -1 OF M/S DECCAN CEMENTS LIMITED.

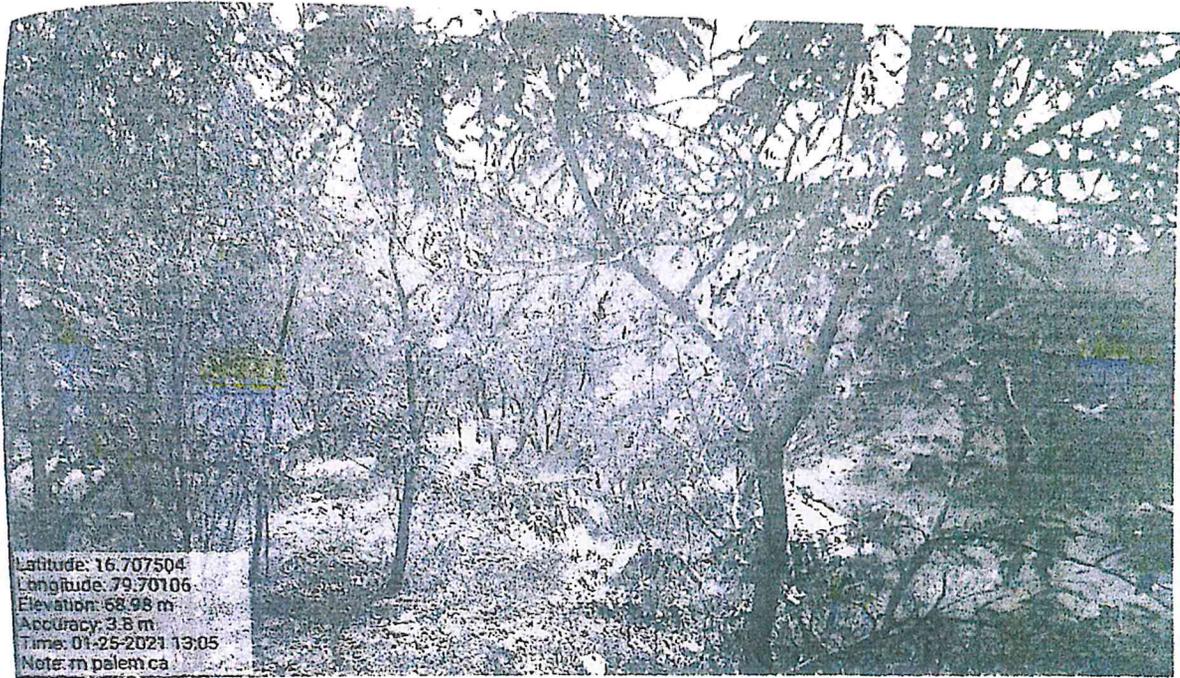


PLANTATION BY M/S DECCAN CEMENTS LIMITED.

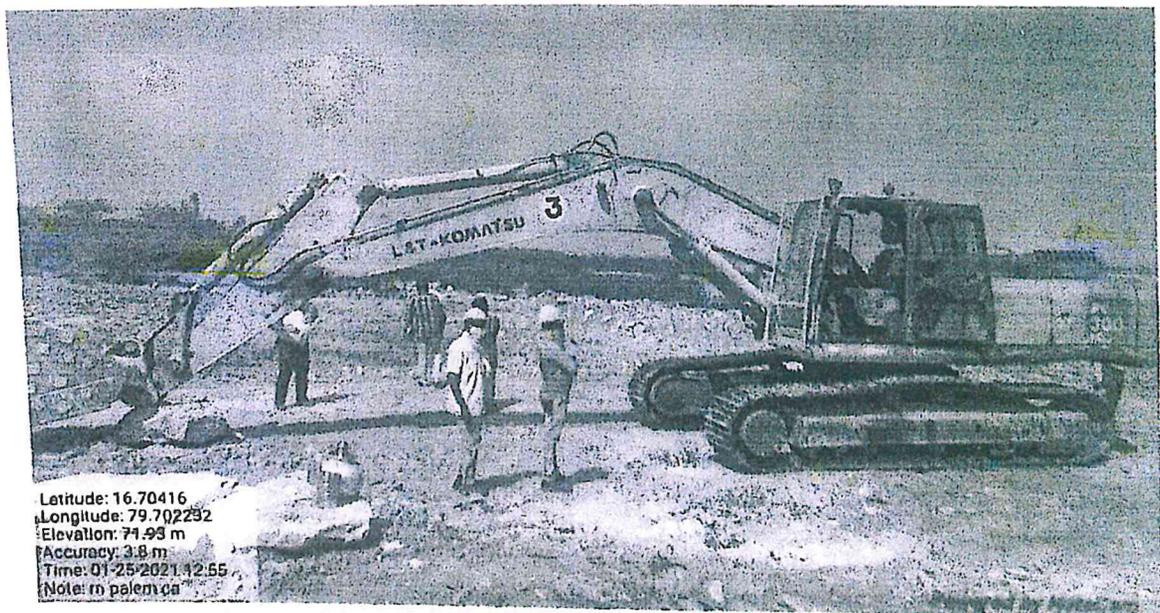


"Attested"
[Signature]
 District Forest Officer
 SURYAPET.

PLANTATION BY M/S DECCAN CEMENTS LIMITED.

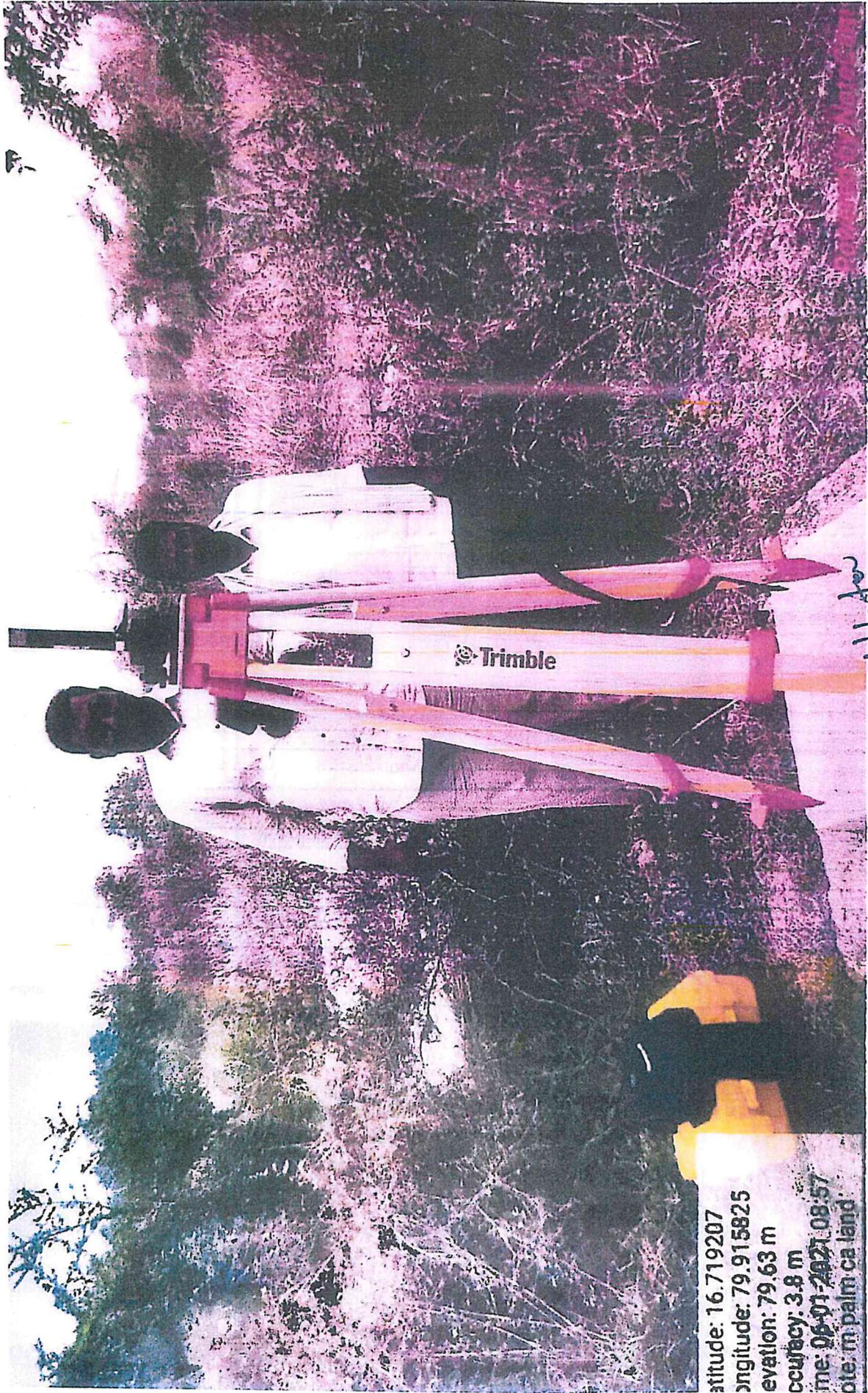


FILING WORK OF ML-1 OF BY M/S DECCAN CEMENTS LIMITED.



"Attended"
 [Signature]
 District Forest Officer
 SURYAPET.

DGPS SURVEY OF SAIDULNAMA REBLOCK



altitude: 16.719207
longitude: 79.915825
elevation: 79.63 m
accuracy: 3.8 m
time: 06-01-2021 08:57
site: m palm ca land

Abdullah

DETONEX

DGPS SURVEY OF SAIDULNAMA RE BLOCK



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DEPT. OF SURVEYING
 UNIVERSITY OF MALAYA

11/11/2011

GREEN BELT OF M/s DECCAN CEMENTS LTD



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DEPARTMENT

Suryadevi

DISTRICT FOREST OFFICER

District Forest Officer

SURYAPEET.

APR 21 1975
District Forest Officer
Suryapeet

PLANTATION WITH DRIP IRRIGATION BY M/DCL



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DEPONENT

W. J. ...
District Forest Officer
SUNAMATI

...
District Forest Officer
SUNAMATI

(13)

PLANTATION BY MK DEL



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m

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DEPARTMENT

PLANTATION

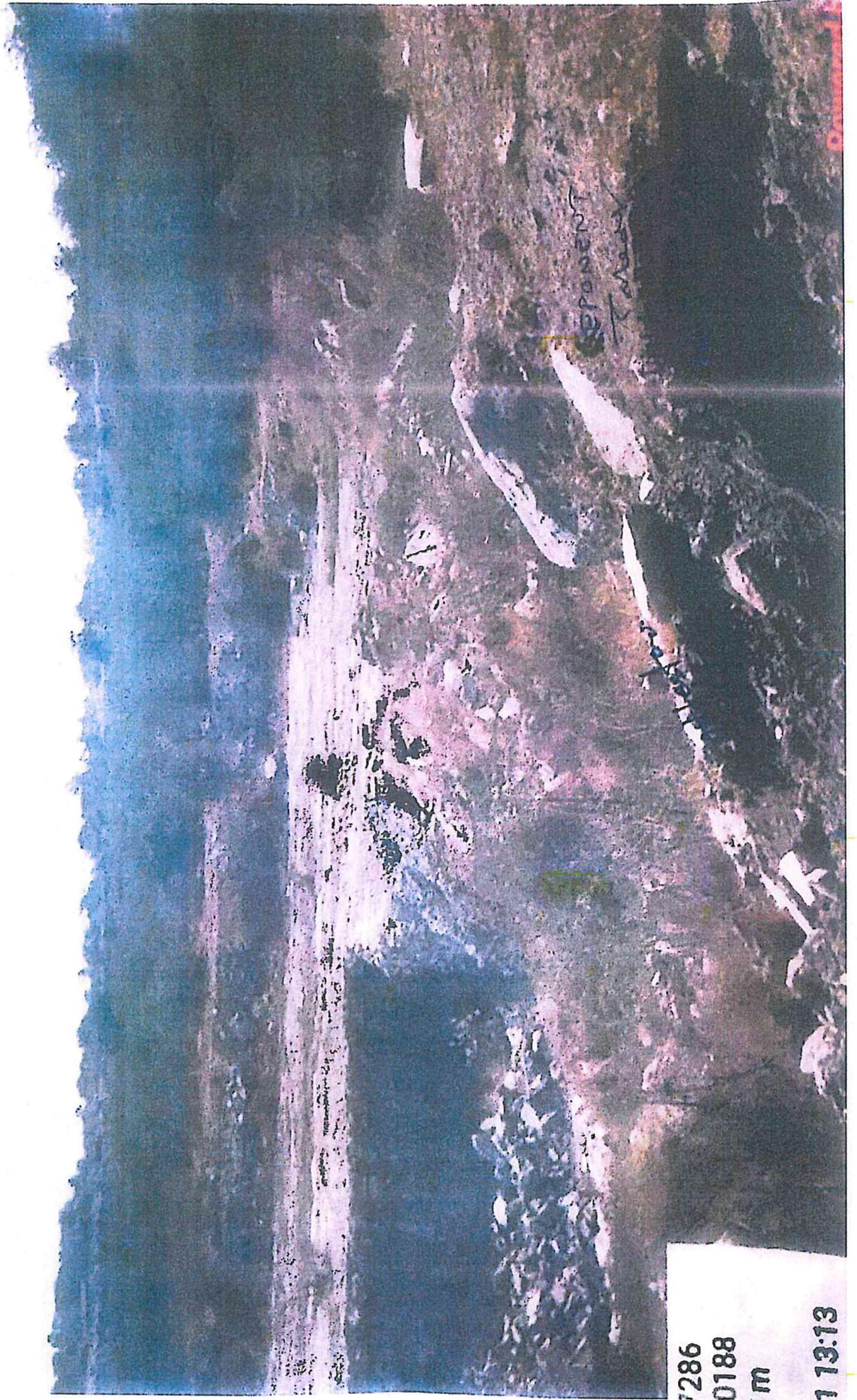
WATER BODY IN MINING LEASE - 1 OF DCL

14



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PARTLY FILLED ML-1 OF M13 DCL



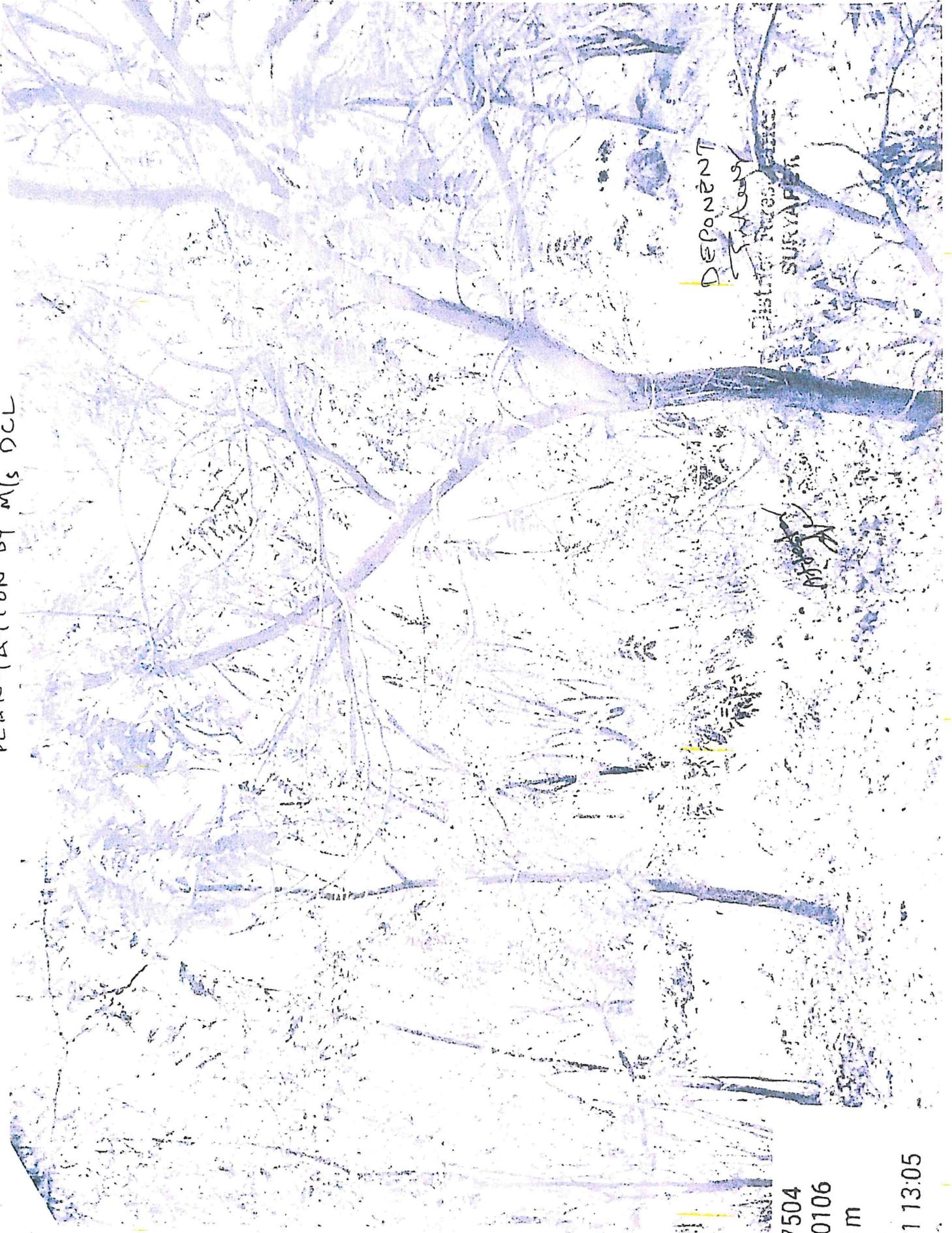
PLANTATION BY M/S DEL



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DEPOSED
TEXAS COUNTY

PLANTATION BY M/S DCL



DEPONENT

S. Subash

Assistant Project Officer

SURKAYAPET

7504

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FILLING WORK OF ML-1 BY M/S DCL

18



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02232
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DEPARTMENT
K Madhav
District Forest Officer
SURYAPET.

Dr. P. K. Madhav
Forest Officer
Suryapet

FILLING WORKS OF ML-1

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DEPONENT

S. Maday

District Forest Officer
SURYAFET.

S. Maday
District Forest Officer
SURYAFET.

FILLING & RECLAMATION WORKS OF MISDCL

(20)



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DEPARTMENT
OF
WATER RESOURCES

1/11/52
M. J. ...
...

PARTLY DEVELOPED WATER BODY IN ML-1

(21)



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acer

FILLING WORKS OF ML-1



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F. No. 11-51/2015-FC
 Government of India
 Ministry of Environment, Forests and Climate Change
 (Forest Conservation Division)

Indira Paryavaran Bhawan,
 Aliganj, Jorbagh Road,
 New Delhi - 110 003
 Dated: 1st April, 2015

To
 The Principal Secretary (Forests),
 All State / Union Territory Governments

Sub: Diversion of forest land for non-forest purpose under the Forest (Conservation) Act, 1980- Guidelines regarding extension of period of validity of approvals accorded under the Forest (Conservation) Act, 1980 for diversion of forest land for mining projects.

Sir,

I am directed to say that para 4.16 of guidelines issued under the Forest (Conservation) Act, 1980 (FC Act) *inter-alia* provides that the approval under the FC Act for diversion of forest land for grant/renewal of mining leases shall normally be granted for a period co-terminus with the period of mining lease proposed to be granted under the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR Act, 1957) or Rules framed thereunder, but not exceeding 30 years, in consonance with the provisions of the Section 8 of the MMDR Act, 1957 prior to its amendment by promulgation of the Mines and Mineral (Development and Regulation) Amendment Ordinance, 2015.

2. The Ministry of Mines has drawn attention of this Ministry to the Mines and Minerals (Development & Regulation) Amendment Ordinance, 2015 promulgated by the Central Government on 12th January 2015 and informed that as per the Ordinance, there would be no renewal of any Mining Lease in future. All Mining Leases to be granted in future would have tenure of 50 years. Similarly, leases granted prior to the promulgation of Ordinance would also have tenure of not less than 50 years. Ministry of Mines requested this Ministry to consider extending the period of validity of approvals accorded under the FC Act to existing mining leases.

3. After careful examination of the matter, I am directed to say that in case of existing mining leases in respect of minerals specified in sub-section (1) of section 8A of the MMDR Act, 1957, as inserted by the Mines and Mineral (Development and Regulation) Amendment Ordinance, 2015, period of validity of approvals accorded under Section-2 of the FC Act shall be extended, and shall be deemed to have been extended upto a period co-terminus with the period of

21/04/2015

mining lease in accordance with the provisions of the MMDR Act, 1957, as amended, subject to the following conditions:

- (i) The State Government shall, within a period of two years from the date of issue of this letter, realize from the user agency, Net Present Value (NPV) of the forest land for which period of validity of approval under the FC Act has been extended, in case the same has not already been realised, and transfer the same to the ad-hoc Compensatory Afforestation Fund Management and Planning Authority (CAMPA).
- (ii) In case NPV of forest land for which period of validity of approval under the FC Act has been extended by this letter has not already been realised and the State Government fails to realize the same from the user agency within a period of two years from the date of issue of this letter, approval accorded under the FC Act for such forest land shall be kept in abeyance, and shall be deemed to have been kept in abeyance, till such time, the NPV of such forest land is realised by the State Government.
- (iii) Provisions of this letter, notwithstanding anything contained therein, shall not apply to forest land falling in a mining lease for which renewal has been rejected, or which has been determined or lapsed before the issue of this letter.

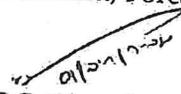
Yours faithfully,

(H.C. Chaudhary)
Director

Copy to:-

1. Prime Minister's Office (*Kind attn.:* Shri Santosh D. Vaidya, Director).
2. Secretary, Ministry of Mines, Government of India.
3. Secretary, Ministry of Coal, Government of India.
4. Secretary, Ministry of Steel, Government of India.
5. Principal Chief Conservator of Forests, all States/UTs.
6. Nodal Officer, the Forest (Conservation) Act, 1980, all States/UTs.
7. All Regional Offices, Ministry of Environment, Forest and Climate Change (MoEFCC).
8. Joint Secretary, In-charge, Impact Assessment Division, MoEF.
9. PS to the Hon'ble Minister of State (Independent Charge) for Environment, Forest and Climate Change.
10. Chairman, State Environment Impact Assessment Authority, all States/UTs.
11. Member-Secretary, State Environment Impact Assessment Authority, all States/UTs.
12. All Directors/ Assistant Inspector General of Forests in Forest Conservation Division, MoEFCC.
13. All Advisors/ Directors/ Dy. Directors in the Impact Assessment Division, MoEFCC.
14. Director, Regional Office (Headquarters), MoEFCC.

15. Sr. Director (Technical), NIC, MoEFCC with a request to place a copy of this letter on website of this Ministry.
16. Sr. PPS to the Secretary, Ministry of Environment, Forest and Climate Change.
17. Sr. PPS to Director General of Forests and Special Secretary, Ministry of Environment, Forest and Climate Change.
18. Sr. PPS to Addl. Director General of Forests (Forest Conservation), Ministry of Environment, Forest and Climate Change.
19. PS to Inspector General of Forests (Forest Conservation), Ministry of Environment, Forest and Climate Change.
20. Guard File.


(H.C. Chaudhary)
Director

"Attended"
Ramesh V
District Forest Officer
SURYAPET.

PART - II
(To be filled by Dy. Conservator of Forests)

ANNEXURE - IV

State Serial No. of Proposal _____

7	Location of the Project / Scheme	
i	State / Union Territory	Andhra Pradesh
ii	District.	Nalgonda
iii	Forest Division	Nalgonda
iv	Area of forest land proposed for division (in Ha.)	183.11 Ha. Total area required for additional mining lease only.
v	Legal status of forest	Reserve Forest notified under section 18 of Hyderabad Forest Act, 1326 Fasli.
vi	Density of vegetation.	Less than 0.1
vii	Species-wise (scientific names) and diameter class wise enumeration of trees (to be enclosed. In case of irrigation/ hydel projects enumeration at FRL, FRL-2 meter & FRL4 meter also to be enclosed).	List of species (Scientific names) enclosed
viii	Brief note on vulnerability of the forest area to erosion.	The soil is very badly eroded and rocky out crop of lime stone is exposed.
ix	Approximate distance of proposed site for diverse on from boundary of forest.	The proposed area for additional mining lease is on the Southern boundary within the Saidulnama Reserve Forest in Compartment No.26. Total area of the Compartment is 373.08 Ha. Out of which, 183.11 Ha, is applied for additional mining lease.
x	Whether forms part of National Park, Wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, etc. (If so, the details of the area and comments of the Chief wildlife Warden to be annexed.	No.
xi	Whether any rare / endangered / unique species of flora and fauna found in the area if so details thereof.	No.
xii	Whether any protected archaeological / heritage site/ defense establishment or any other important monument is located in the area. If so, the details thereof with NOC from competent authority, if required.	No.

8	Whether the requirement of forest land as proposed by the user agency in col. 2 of part-I is unavoidable and barest minimum for the project. If no, Recommended area item wise with details of alternatives examined.	Yes. The lime stone reserves are plenty in the proposed area may be accepted as there is no alternative available for the project.															
9	Whether any work in violation of the Act has been carried out (yes/No) . If yes, details of the same including period of work done, action taken on erring officials. Whether work in violation is still in progress.	No.															
10	Details of compensatory afforestation scheme:																
i	Details of non forest area/degraded forest area identified for compensatory afforestation, its distance from adjoining forest, number of patches, size of each patch.	<p>The non Forest area of about 185.976 Ha is identified in two bits in Wildlife management Division, Atmakur Division adjacent to Reserve Forest as detailed below.</p> <table border="1" data-bbox="867 1115 1428 1317"> <thead> <tr> <th>Sl. No</th> <th>Name of village</th> <th>Area in Ha.</th> <th>Name of the adjoining R.F Block</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Indireswaram</td> <td>44.246</td> <td rowspan="2">Guvvalkuntla-C</td> </tr> <tr> <td>2</td> <td>Sripathi rao peta</td> <td>128.966</td> </tr> <tr> <td>3</td> <td>Nallakalva</td> <td>12.764</td> <td>Velgode</td> </tr> </tbody> </table>	Sl. No	Name of village	Area in Ha.	Name of the adjoining R.F Block	1	Indireswaram	44.246	Guvvalkuntla-C	2	Sripathi rao peta	128.966	3	Nallakalva	12.764	Velgode
Sl. No	Name of village	Area in Ha.	Name of the adjoining R.F Block														
1	Indireswaram	44.246	Guvvalkuntla-C														
2	Sripathi rao peta	128.966															
3	Nallakalva	12.764	Velgode														
ii	Map showing non-forest/degraded forest area identified for compensatory afforestation, its distance from adjoining forest boundaries.	Map showing the Non Forest area identified for Compensatory Afforestation is enclosed to the proposals.															
iii	Details of compensatory afforestation scheme including species to be planted, implementing agency, time schedule, cost structure, etc.	Detailed scheme enclosed.															
iv	Total financial outlay for compensatory afforestation scheme.	Total financial outlay of compensatory afforestation scheme is Rs.107.500 Lakhs															
v	Certificates from competent authority regarding suitability of area identified for compensatory afforestation and from management point of view. (To be signed by the concerned Deputy Conservator of Forests).	Certificate enclosed.															
11	Site inspection report of the DCF (to be enclosed) especially highlighting facts asked in col.7 (Xi, xii), 8 and 9 above.	Site inspection report is enclosed.															

12	Division/District profile:																					
i	Geographical area of the district.	1425000 Ha / 14250 Sq. KMs.																				
ii	Forest area of the district.	89,495 Ha. / (834.95 Sq. KMs.)																				
iii	Total forest area diverted since 1980 with number of cases.	<table border="0"> <tr> <td>M/s DCL (Mining lease)</td> <td>73.930 Ha.</td> </tr> <tr> <td>M/s NCL (Mining lease)</td> <td>46.356 Ha.</td> </tr> <tr> <td>M/s NCL (Road)</td> <td>2.710 Ha.</td> </tr> <tr> <td>M/s NBFA (Mining lease)</td> <td>4.800 Ha.</td> </tr> <tr> <td>Pulichinthala Irrigation Project</td> <td>377.00 Ha</td> </tr> <tr> <td>Tail Pond Dam</td> <td>32.00 Ha</td> </tr> <tr> <td>Railway line (SCR)</td> <td>20.780 Ha</td> </tr> <tr> <td>M/s NCL (132 KV HT Line)</td> <td>4.109 Ha</td> </tr> <tr> <td>M/s DCL (132 KV HT Line)</td> <td>6.639 Ha</td> </tr> <tr> <td>Total:</td> <td>568.324 Ha</td> </tr> </table>	M/s DCL (Mining lease)	73.930 Ha.	M/s NCL (Mining lease)	46.356 Ha.	M/s NCL (Road)	2.710 Ha.	M/s NBFA (Mining lease)	4.800 Ha.	Pulichinthala Irrigation Project	377.00 Ha	Tail Pond Dam	32.00 Ha	Railway line (SCR)	20.780 Ha	M/s NCL (132 KV HT Line)	4.109 Ha	M/s DCL (132 KV HT Line)	6.639 Ha	Total:	568.324 Ha
M/s DCL (Mining lease)	73.930 Ha.																					
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M/s DCL (132 KV HT Line)	6.639 Ha																					
Total:	568.324 Ha																					
iv	Total compensatory afforestation stipulated in the district/division since 1980.																					
a	Forest land including penal compensatory afforestation.	45.60 Ha.																				
b	Non-forest land.	219,574 Ha.																				
v	Progress of compensatory afforestation as on (date).	Same as above																				
a	Forest land.	Nil																				
b	Non-forest land.	14.43 Ha. in (2) Cases 0.93 Ha. at Vellatoor (M/s. Prasad Seeds) 13.50 Ha. at Vellatoor (M/s. Reliance Industries Ltd.,)																				
13	Special recommendations of the DCF for acceptance or otherwise of the proposal with reasons.	The proposals may be accepted as the lime stone reserves are plenty in the proposed area and as there is no alternative available for the project. ✓																				

Date : 19.11.10
Place : Nalgonda.

Signature
Name: G. Hari Kumar, ~~CF~~ CF
Official Seal


GOVERNMENT OF TELANGANA
FOREST DEPARTMENT

Rc.No.789/2020/S4,
Dt.01.07.2020

O/o District Forest Officer,
Suryapet.

Sri. G. Mukund Reddy, Dy.C.F.,
District Forest Officer.

SHOW CAUSE NOTICE

- Sub : TSFD - FC Act, 1980 - NGT - Allegations made by Sri. V. Koteswar Rao, against irregularities - Show cause Notice - issued - Reg.
- Ref : NGT, Chennai original Application No.33/2016(SZ) (Received on 01.06.2020)

With reference to the subject cited above, it is to bring to your notice that, certain allegations were levied against your company i.e., M/s Deccan Cements Ltd., Mahankaligudem of Suryapet District by Sri. V. Koteswar Rao. These allegations were under consideration by Hon'ble National Green Tribunal, Southern Zone, Chennai.

The Hon'ble National Green Tribunal has constituted a committee under the chairmanship of Collector & District Magistrate, Suryapet to enquire into the allegations made against M/s Deccan Cements Ltd and to submit a detailed report for further course of action.

The undersigned i.e, District Forest Officer, Suryapet and staff of Huzurnagar Range have conducted DGPS/DGNSS survey during May/June, 2020 to ascertain whether the company has encroached into Reserve Forest area of Saidulnama Forest Block for the purpose of Mining and construction of any other establishment of the company.

The following observations are noticed during the survey:

1. ML-2: Which is granted to the company vide G.O.Ms.No.51, EFS&T (For.1) Dept., Dt.05.05.1998, by diverting an area of 73.909 Ha in Compartment No.27 of Saidulnama Reserve Forest Block. After Survey, it is observed that the total area of the mine is 73.51 Ha, which is less than the actual diverted area.
2. ML-3: Which is granted to the company vide GO Ms.No.85, EFS&T(For-I) Dept., Dt.09.10.2013, by diverting 183.11 Ha, in Saidulnama RF Block in Compartment No.26 & 27. After DGPS/DGNSS Survey, it is observed that, the mining area is occupied an area of 179.18 Ha. Which is less than the actual diverted area.

Hence, the allegations of encroachment into Forest Land for the purpose of Mining by the Company were not proved.

3. During the DGPS/DGNSS Survey it was observed that, there are permanent establishments such as, Railway Line, Power Plant and sheds, etc., were constructed in Compt.No.26, which is occupied an area of 8 Ha. This is in clear violation of Forest Conservation Act, 1980.

It is learnt that, there are no proposals made for diversion of this piece of Forest Land for the purpose of erecting establishments of your company.

This is also verified from the Satellite imaginary & confirmed that, these encroachments took place from the year 2011-12 to 2015-16.

Hence, you are hereby directed to show proper cause as to why suitable necessary action shall not be initiated against your company alleged violations of encroachments into Forest Land under Forest Conservation Act, 1980.

TREAT THIS AS MOST IMPORTANT

Received
C.S. 5/11/2021

[Signature]
District Forest Officer,
Suryapet.

O/c

To,

M/s Deccan Cements Limited.,
Bhavanipuram, Janpahad (M), Suryappet District. 508218.

Copy submitted to Prl. Chief Conservator of Forests (HoFF), TS, Hyderabad for favour of kind information and necessary action.

Copy submitted to Addl. Prl. Chief Conservator of Forests, FCA, TS, Hyderabad for favour of kind information and necessary action.

Copy submitted to Chief Conservator of Forests/Conservator of Forests, Khammam Circle, Khammam for favour of kind information.

"Attested"
[Signature]
District Forest Officer
SURYAPET.

[Signature]
District Forest Officer,
Suryapet.

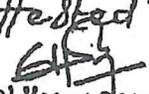


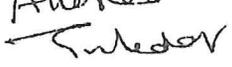
57
5

This is to certify that Registrar Documents bearing No.

729/97	dt.17.5.97	Ac.18.00
730/97	dt.17.5.97	Ac.18.23
745/97	dt.23.5.97	Ac.18.19
746/97	dt.23.5.97	Ac.18.24
748/97	dt.24.5.97	Ac.17.84
749/97	dt.24.5.97	Ac.18.00
Total Acres		108.50 Cents

Both documents totally an extent of Ac.108.50 cents in Sy.No.540/R.C., situated at Palaveedu Revenue Village of Mattampally Mandal, Nalgonda District, Andhra Pradesh has been changed in Revenue Records through amendment Register in the name of the Divisional Forest Officer (DFO) Nalgonda on behalf of Government of Andhra Pradesh.

"Attested"

 Divisional Forest Officer,
 NALGONDA.

"Attested"

 SURYAPET.

32

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26

CHANGE CERTIFICATE

1. The following land at Gurrambodu Rehabilitation Centre in Sy.No.540 of Pedaveedu Village adjacent to Reserve Forest block Gurrambodu is handedover to Sri B.Yesaiiah, Forester, Janpahad section under the Supervision of Sri M.Pradyumna Reddy, Forest Range Officer, Miryalaguda as per the instructions of Divisional Forest Officer, Nalgonda, vide ref. no.RC No.4716/89/S5, dt.25.2.1997. on 06.04.1997.
2. The land measuring Ac.108.50cents (Surveyed sketch enclosed).
3. The above land surveyed and measured by Sri.B.Yesaiiah, Forester, Janpahad section under the Supervision of Sri M.Pradumana Reddy, Forest Range Officer and
 - 1) Sri J.Koteswara Rao, Admn.Officer, Deccan Cements Ltd
 - 2) Sri Ch.Kutumba Rao, G.P.A.Holder of Deccan Cements Limited.

HANDED OVER BY :

TAKEN OVER BY ME

For Deccan Cements Limited
 Admn. Officer
 (J.KOTESWARA RAO)
 2) Ch. Kutumba Rao
 (CH.KUTUMBA RAO)

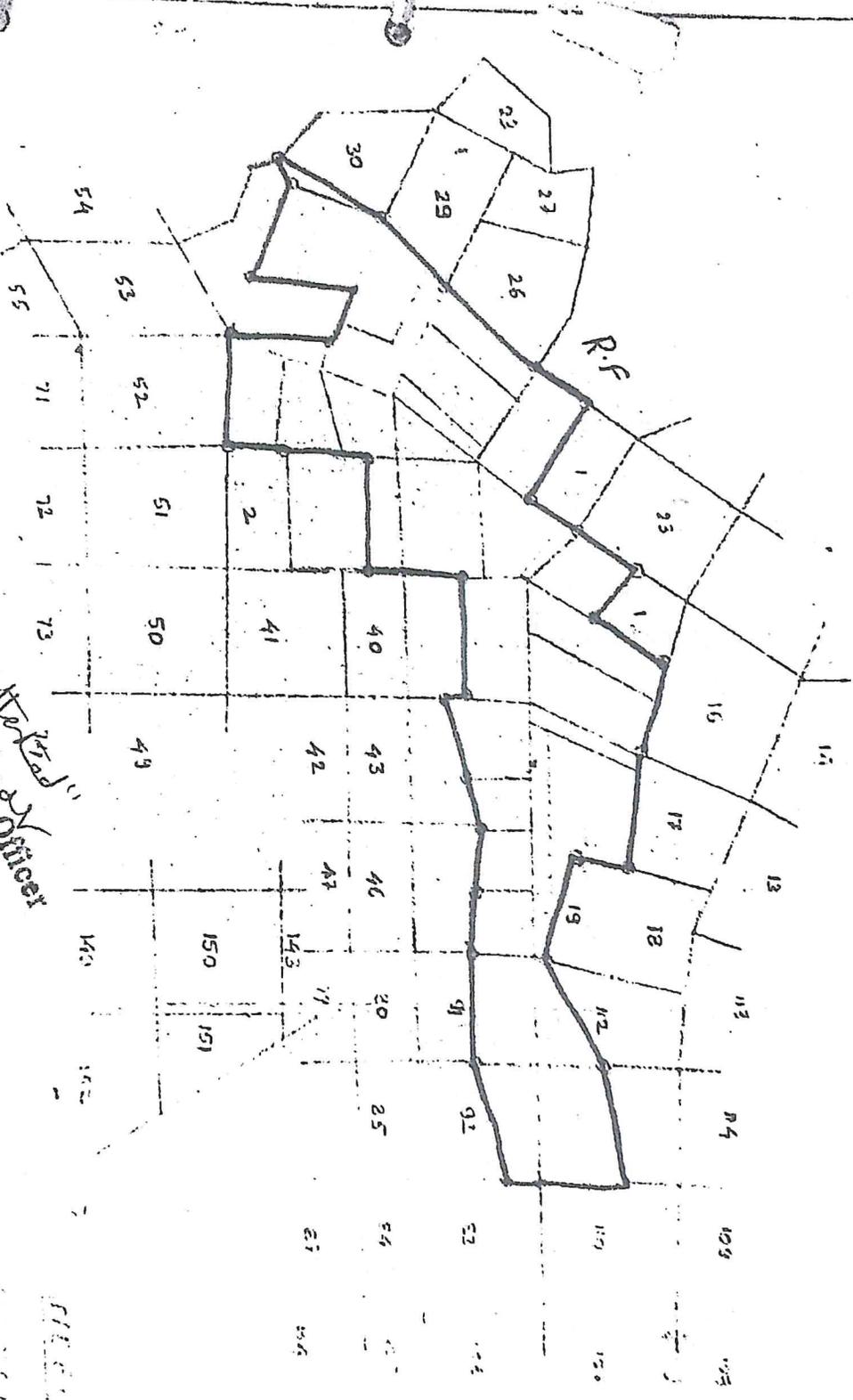
(Signature)
 (B.YESAIAH)
 FORESTER
 JANPAHAD SECTION
 MIRYALAGUDA RANGE

(Signature)
 Forest Range Officer
 Miryalaguda
 "Attested"
(Signature)
 District Forest Officer
 SURYAPET.

DISTRICT: NALGONDA.
MATHICAL: MATRAMPALLY
VILLAGE: GORRANBOBU
H/O DE DAVELDU

252

Completed by
Sd/- Mr. B. S. ...



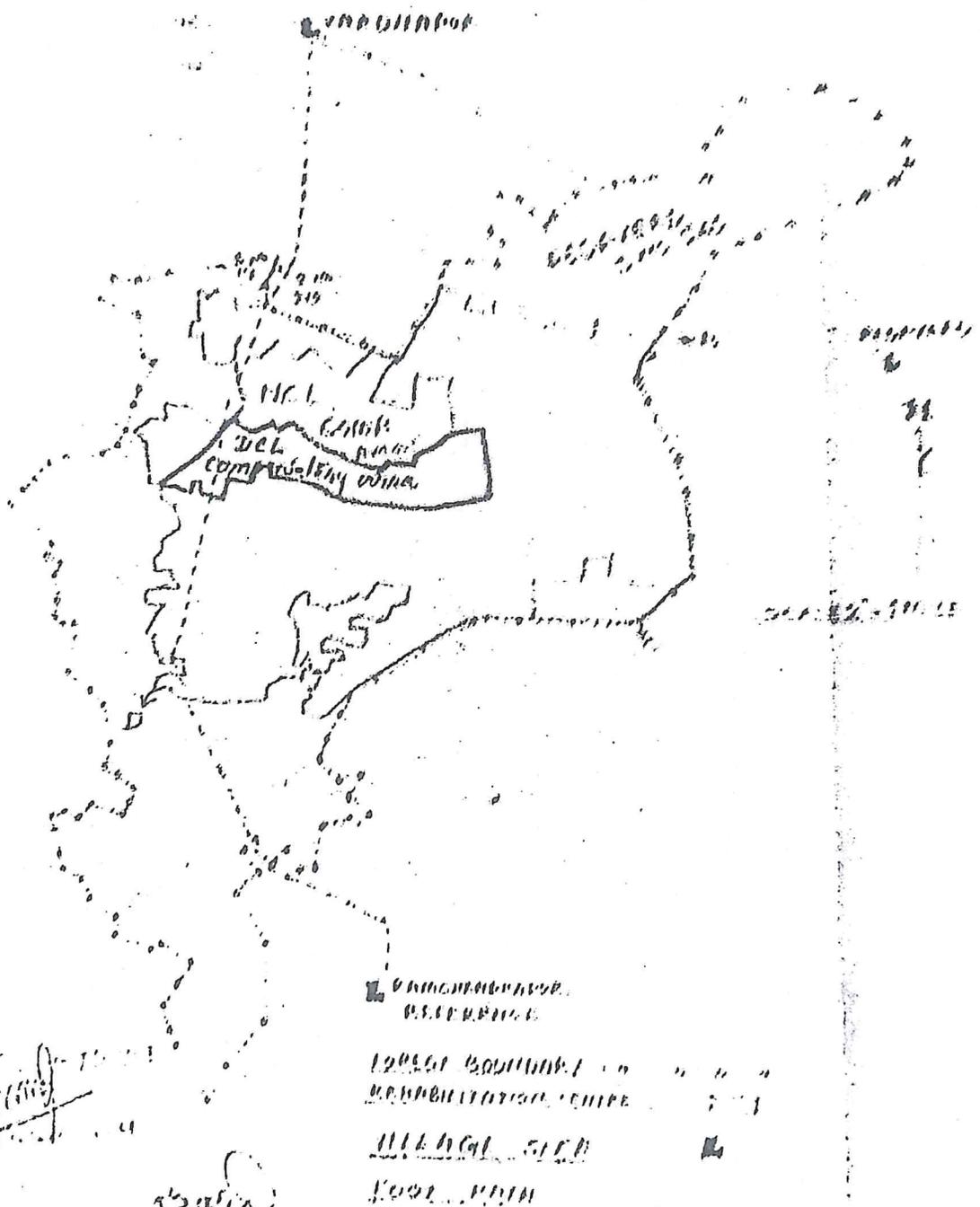
Alter Road
District Forest Officer
SURYAPET.

TAKEN OVER BY
Sd/-
Section, Suryapet

Handed over to
for District Cement Limited

Sd/-
District Forest Officer

LOCATION MAP OF ...
IN SY NO. 540 OF ...



[Handwritten signature]

[Handwritten text]
Section ...

[Handwritten signature]
Forest Officer

"Attested"
[Handwritten signature]
District Forest Officer
SURYAPET.

283

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GOVERNMENT OF ANDHRA PRADESH
REVENUE DEPARTMENT

From:

To:

Sri M. Sunder, B.Com.,
Mandal Revenue Officer,
MATTAMPALLY.

The Divisional Forest Officer,
NALGONDA.

REGIONAL FOREST OFFICER
MATTAMPALLY
27 APR 1997

No. N/S 50 / Dated: 2-04-1997.

Sir,

Sub:- Rehabilitation - Mattampally Mandal - Padaveedu Village S.No. 540 - Assigned to 23 Displaced persons under Rehabilitation Rules - Offered for Compensatory Land serial afforestation in lieu of Forest Land - Regarding.

Refs:- Your Letter RC.No. 4716/89/85, dated: 11-03-1997.

I invite attention to your letter cited above and inform you that the following displaced persons have been assigned lands as per their eligibility at Gurrambodu Rehabilitation Centre on Free of cost as shown against their names.

Sl. No.	Name of the Person to whom Patte issued/ Father's Name	Sy.No.	Classifi- cation	Extent
1	2	3	4	5
1.	Karnati Pitchaiah, S/o Chandraiah	540/30/2 540/32/2A	Dry Dry	0.79 4.21 <u>5.00</u>
2.	Katla Peda Malleiah, S/o Pitchaiah	540/32/2B 540/32/B 540/33/B	Dry Dry Dry	0.99 1.00 3.01 <u>5.00</u>
3.	Tekulapalli Kistaiah, S/o Yellaiah	540/33/2	Dry	5.00
4.	Kambalapalli Venkaiah, S/o Muthaiah	540/33/1 540/25/1A 540/25/1A	Dry Dry Dry	1.34 1.70 1.96 <u>5.00</u>
5.	Mattampally Keltaiah, S/o Anthaiah	540/25/1C 540/25/2C 540/34/2	Dry Dry Dry	0.90 0.90 3.19 <u>5.00</u>
6.	Andugula Penttaiah S/o Muthaiah	540/25/1B 540/25/2B	Dry Dry	2.50 2.50 <u>5.00</u>

Contd...2

No.	Name	Code	Condition	Value
7.	Kethavath Dakky S/o Thevurya	540/24/2	Dry	5.00 ✓
8.	Chikambatla China ramaiah S/o Jangaiah	540/34/1	Dry	1.84
		540/35/1	Dry	2.33
		540/35/2/A	Dry	0.84
				<u>5.00</u> ✓
9.	Ramavath Jagna, S/o Hemla	540/35/2B	Dry	3.87
		540/38/2B	Dry	1.17
				<u>5.00</u> ✓
10.	Mudavath Manya S/o Deva	540/37	Dry	(5.00) 3-50
11.	Mudavath Dhana S/o Devla	540/38/2A	Dry	4.83
		540/38/1C	Dry	0.17
				<u>5.00</u> ✓
12.	Snt. Narandas Durgamma W/o. Durgaiyah	540/38/1 B	Dry	5.00 ✓
13.	Kakunuri Ramulu, S/o Kistaiah	540/38/1A	Dry	0.88
		540/22/2	Dry	2.40
		540/19/1B	Dry	0.50
		540/19/1C	Dry	0.50
		540/19/2B	Dry	1.03
				<u>5.26</u> ✓
14.	Kukkala Venkaiah S/o Ramaiah	540/21/1	Dry	5.00 ✓
15.	Gaddala Kashaiah S/o Ramaiah	540/19/2	Dry	0.56
		540/21/2	Dry	3.00
		540/20/1	Dry	1.44
				<u>5.00</u> ✓
16.	Gaddala Rajamma W/o Purushothan	540/20/2	Dry	5.00 ✓
17.	Kukkala Bikshmaiah S/o Gurvaiah	540/20/2A	Dry X	1.36
		540/20/2B	Dry X	
		540/44/1A	Dry	2.66
		540/45/2C	Dry	0.69
		540/46/2C	Dry	0.30
				<u>5.00</u> ✓
18.	Alimineti Ramaiah S/o Chellaiah	540/39/1	Dry	5.00 ✓
19.	Bezawada Chinachennaiah S/o Laxmaiah	540/44/1A	Dry	2.23
		540/44/1D	Dry	0.21
		540/45/1	Dry	2.56
				<u>5.00</u> ✓
20.	Ramavath Manya S/o Peraiya	540/81/221A	Dry	1.71
		540/85/1A2C	Dry	0.48 Gts.
		540/81/1A	Dry	0.45
				<u>2.64</u> ✓
21.	Kadali Bicheiah S/o Ayalinna	540/81/2C	Dry	0.10 Gts
		540/81/1A	Dry	2.06
		540/81/1B	Dry	0.10
		540/82/1 B	Dry	0.10
				<u>2.74</u> ✓
				<u>5.00</u> ✓

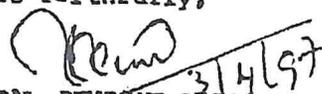
~~2-8-57~~ 255

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	1	2	3	4	5
22. Pagilla Gopaiiah S/o Sayanna	540/01/2A	Dry	0.60		
	540/02/1A	Dry	0.62		
	540/112/2B	Dry	2.85		
	540/111/1C	Dry	0.93		
			<u>5.00</u>		
23. Chinta Shankamma (Alish Durgamma) W/o Chandreiah	540/111/2	Dry	5.00		

GRAND TOTAL OF THE LANDS Ac. 115-00,
A-108-50

It is also inform you that the above assignees are free to alienate the above lands without any conditions irrespective of the fact whether they are assigned on market value or free of market value. The Lands shown above are free from any encumbrances, encroachments and they are classified as "Non-Forest Lands" in the Village Records of Pedavsedu. The assigned lands have not been proposed or will be proposed for any/other purposes or alternative land use. The above non forest lands have not been proposed in any other projects for compensatory afforestation purpose to Forest Department in lieu of Reserved Forest. All the above 23 assignees have credited the entire cost of land value.

Yours faithfully,

 3/4/97
 MANDAL REVENUE OFFICER,
 MATTAMPALLY.



(27)

(2)

MUTATION CERTIFICATE

This is to certify that the Register Documents bearing No. 2021/97 Dt. 28-5-1997 for an extent of Ac.74-08 guntas or Ac. 74.20 Cents in Sy.Nos. 231,232,233, 235,236,237,240,241 and 242 situated at Nambapuram Revenue village of P.A.Pally Mandal, Nalgonda District, Andhra Pradesh has been changed in Revenue Records through Amendment Register in the name of the Divisional Forest Officer, (B.F.O.) Nalgonda on behalf of Governor of Andhra Pradesh.

[Signature]
3/6/97
Mandal Revenue Officer
MANDAL REVENUE OFFICER
P.A. PALLY.

Copy to M/s Deccan Cements Limited.

"Attested"
[Signature]
District Forest Officer
SURYAPET.

(41)

23

(22)

221
(177)

ANNEXURE - I

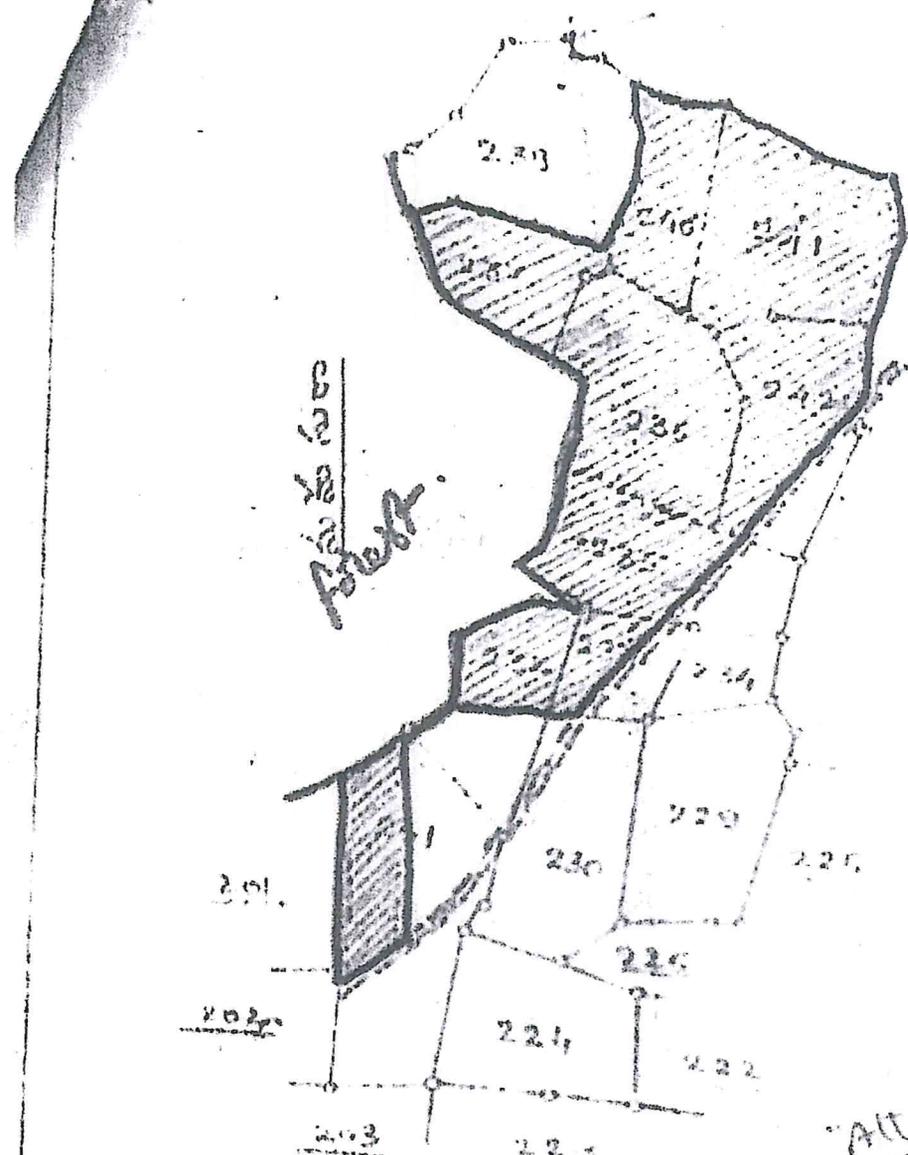
a) Details of equivalent non-forest or degraded forest land identified for raising Compensatory Afforests. (NAMBAPURAM). P.A.PALLY MANDAL.

S.NO.	NAME OF THE VILLAGE	NAME OF THE MANDAL	SY.NO.	CLASSIFICATION	EXTENT IN ACRES.
01.	Nambapuram	P.A.Pally	236	Dry	13.35 Guntas ✓
02.	Nambapuram	P.A.Pally	240	Dry	7.10 Guntas ✓
03.	Nambapuram	P.A.Pally	241	Dry	13.23 Guntas ✓
04.	Nambapuram	P.A.Pally	242	Dry	8.28 Guntas ✓
05.	Nambapuram	P.A.Pally	233	Dry	2.02 Guntas ✓
06.	Nambapuram	P.A.Pally	235	Dry	5.20 Guntas ✓
07.	Nambapuram	P.A.Pally	231	Dry	7.20 Guntas ✓
08.	Nambapuram	P.A.Pally	233	Dry	0.03 Guntas ✓
09.	Nambapuram	P.A.Pally	235	Dry	3.07 Guntas ✓
10.	Nambapuram	P.A.Pally	237	Dry	2.21 Guntas ✓
11.	Nambapuram	P.A.Pally	237	Dry	1.19 Guntas ✓
12.	Nambapuram	P.A.Pally	237	Dry	2.38 Guntas ✓
13.	Nambapuram	P.A.Pally	237	Dry	1.18 Guntas ✓
14.	Nambapuram	P.A.Pally	232	Dry	4.04 Guntas ✓
Total :					74.08 Guntas. or 74.20 Acres.

"Attested"
District Forest Officer
SURYAPET.

13/6/19
Divisional Forest Officer
Nalgonda.

Survey No. 74-08 Guntur 1974



Attested
 District Forest Officer
 SURYAPET.

Scale: 2" = 1 mile

Village: Bommakurupalli
 Mandal: P. K. P. S.
 Dist: Nalgonda

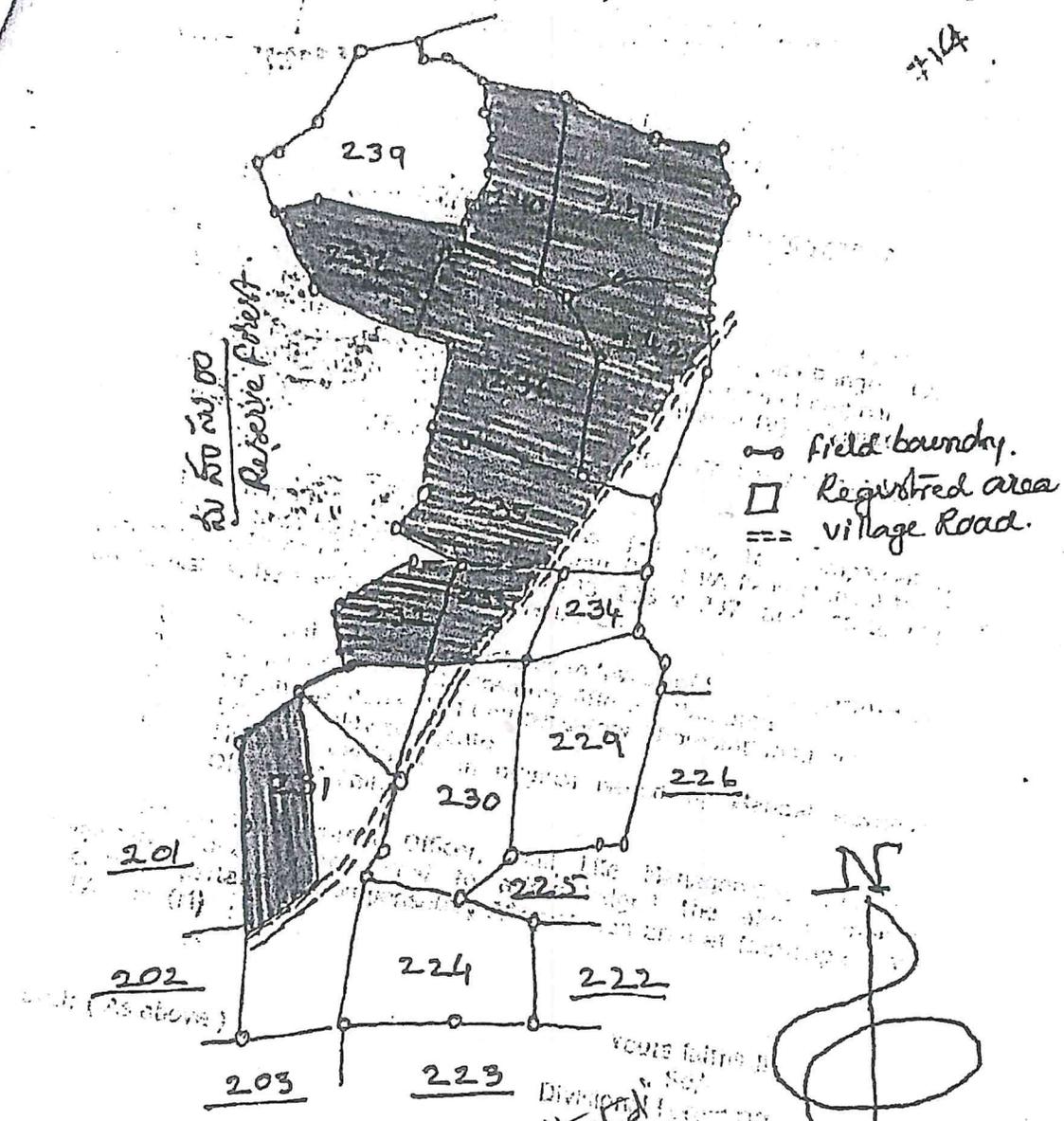
Sl. No.	Area (Acres)
236	15.55
240	7.19
241	1.51
242	1.22
243	2.22
244	3.02
245	5.10
246	1.20
247	0.03
248	1.22
249	1.17
250	1.22
251	1.22
252	1.22
253	1.22
254	1.22
255	1.22
256	1.22
257	1.22
258	1.22
259	1.22
260	1.22

Divisional Forest Officer
 Nalgonda

INDEX

- P. F. BOUNDARY LINE
- C. H. P. R. L. L.
- Road

Location Map (Kegemranwani)
 Name of the Pattadar: M/s Deccan Concrete Ltd, 155
 Officer: Governor of A.P. Rep by. D.F.O. Nalgonda.



<u>Sy. nos.</u>	<u>Extent</u>
236	13-35
240	7-10
241	13-23
242	8-28
235	8-27
233	2-05
232	4-04
237	8-16
231	7-20
	<u>74-08</u>

Attention
 Forest Officer
 SURYAPET.
 Scale: 8" = 1 Mile
 Village = Nambapuram
 Mandal = P.A. Pally.
 Dist = Nalgonda.

Signature of the
 Transfers. Witnesses
 1. *[Signature]*
 2. *[Signature]*